

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

24.

**COMP.APPL/ 83(MB)2021,
IA(COMPANIES.ACT)/ 06(MB)2021,
IA(COMPANIES.ACT)/ 07(MB)2021
IN CP/1332(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES:

Parikshit Satpal Sethi

Vs.

Herbal Dream Ayurveda Creations
Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013.

ORDER

1. Adv. Mohammed Varawala i/b Adv. Rubina Khan, Fortis India Law, Ld. Counsel for the Petitioner present through VC. Mr. Parikshit Pania i/b Clove Legal, Ld. Counsel for the Respondent Nos. 2 to 10 present through VC.
2. Ld. Counsel for both the parties submit that the settlement talks are going on between the parties and seek six weeks' time to file settlement memo. Time granted.
3. List this matter for further consideration on **26.09.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)